

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2529/2017

(Arising out of impugned final judgment and order dated 07-11-2016 in CRMWP No. 23176/2016 passed by the High Court Of Judicature At Allahabad)

BAHADUR SINGH JAIN @ BAHADUR SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 04-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Yatish Mohan, Adv.  
Mr. Hem Chandra Vashist, Adv.  
Dr. Kedar Nath Tripathy, AOR  
Mr. Raghunath Pathak, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. Adv./AAG  
Mr. Vishnu Shankar Jain, AOR/Standing Counsel(UP)  
Ms. Marbiang N. Khongwir, Adv.  
  
Mr. Abhindra Maheshwari, Adv.  
Mr. Arjun Krishan, Adv.  
Ms. Tulika Mukherjee, AOR  
Mr. Aastha Shrestha, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The interim order dated 27.03.2017 is confirmed to last until the final decision of this appeal; and further proceedings in Criminal Case No. 371 of 2018 in the Court of Additional Chief Judicial Magistrate No. 8, Agra shall also remain stayed.

Hearing expedited.

(POOJA SHARMA)  
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER